

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**  
(Chief Justice's Secretariat)

**Notification**

No. 530

Dated 16-07-2018

Whereas, vide this Secretariat's Notification No. 440 dated 25.06.2018 list of the shortlisted candidates who had appeared in the written test on 29.10.2017 pursuant to Advertisement Notification No. 323 dated 26.05.2017 was notified for interview.

Whereas, after notifying the aforesaid shortlist, this Secretariat received two representations, one from Shri Mushtaq Ahmad Sofi S/o Ali Mohd. Sofi R/o Beehama, Ganderbal and another from Shri Mohd. Ashraf Khan S/o Ghulam Hassan Khan R/o Lethpora, Pulwama – wherein they had stated that they had applied for the posts of Junior Assistants in Subordinate Courts of Kashmir division under Ex-Servicemen category pursuant to the aforesaid Advertisement Notification and appeared in the prescribed test on the scheduled date but they were not shortlisted for interview.

Whereas, both the aforesaid candidates have stated that they are genuine Ex-Servicemen candidates and in terms of the J&K Reservations Act, 2014, they have got 6% horizontal reservation and have requested that their names may be included in the shortlist.

Whereas, Application Forms of both candidates were retrieved from the record and on examination of these Application Forms, it appeared that the candidates had enclosed their category certificates (Ex-Servicemen) with their Application Forms, but due to inadvertence their Application Forms were entered in the list under open merit category in their respective Districts who were assigned the job of preparing list of candidates.

Whereas, the matter was placed before the Hon'ble Selection Committee and the Hon'ble Selection Committee after considering their merit in the written